

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1491

ANSWERED ON:07.03.2001

IRREGULARITIES IN KENDRIYA BHANDAR

CHANDRA NATH SINGH; PRABHUNATH SINGH; RADHA MOHAN SINGH; RAGHUNATH JHA; RAM SAGAR; RAMJI  
MANJHI; SHEESH RAM SINGH RAVI

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government have issued instructions to Kendriya Bhandar to comply with the norms/ guide-lines, strictly set for the sale and purchase of consumer goods/ items in the Bhandar;
- (b) if so, whether the Government are aware that these norms/guide-lines are being violated by some concerned officials of Kendriya Bhandar with the nexus of some manufacturers, suppliers and middlemen of several items i.e. Xerox Machines, Photocopier papers, pulses, rice, bulbs/ Tubelights;
- (c) whether any inquiry has been conducted by the Government in this regard;
- (d) if so, the action taken/proposed to be taken against such erring officials; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSIONS  
PENSIONERS WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. VASUN  
RAJE)

(a)&(b) : Kendriya Bhandar has its own Board of Directors to decide about their policies in regard to sale and purchase. However, Government had requested Kendriya Bhandar to consider purchasing items in bulk, of high quality, directly from the manufacturers, where not already being procured from them. Keeping this in view, the following remedial measures have been taken by the Kendriya Bhandar:

(i) multiple quotations are being called from various registered suppliers so as to have competitive rates and also choice to the consumers, wherever possible; and

(ii) price guarantee undertaking is being obtained from the suppliers to the effect that the item will not be supplied at a price lower than the quoted price.

(c),(d)&(e) : Any complaint, when received, is looked into by the Chief Vigilance Officer, Kendriya Bhandar and departmental inquiry initiated, if necessary. Action is taken by the Management against the officials found guilty.